

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 129/2020

(Arising out of impugned final judgment and order dated 16-05-2018 in CRLA No. 2055/1999 passed by the High Court Of Judicature At Allahabad)

JAIRAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 112957/2018 - EXEMPTION FROM FILING O.T.)

Date : 13-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr.Ashok Sharma,Sr.Adv.
Mr. Abhishek Atrey, AOR
Ms.Vidyattama,Adv.
Mr.Kshitij Mudgal,Adv.

For Respondent(s) Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the petitioner,
adjourn the matter for two weeks.

(SUSHMA KUMARI BAJAJ)
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER